

THE MINISTER OF DEFENCE (SHRI GEORGE FER-
NANDES) : (a) India's capabilities and cost advantages and
conducive to expanding exports of defence products and
engineering services. However, export progression is beset
with shrinking defence budgets the world over, and fierce
competition. Nevertheless defence exports have registered
a steady increase as indicated hereunder :

(Rs. in crores)	
Year	Exports
1994-95	76.25
1995-96	96.00
1996-97	143.48
1997-98	186.27

(b) and (c) The Ordnance Factory Board and defence
public sector undertakings have identified products and tar-
get markets to which they have addressed themselves adopt-
ing short and long term strategies. These include participa-
tion in international defence exhibitions, sustained publicity
campaigns, interaction with visiting delegations, organisation
of the Indian Aerospace exhibition, Aero India and promo-
tion of joint ventures.

[English]

Auction of SAIL and VSP advance Import Licences

3424. SHRI K.S. RAO : Will the Minister of STEEL AND
MINES be pleased to state :

(a) the value of advance import of licences of the
Steel Authority of India Limited (SAIL) and Visakhapatnam
Steel Plant (VSP) for the last three years;

(b) whether hitherto the Metal and Scrap Trading
Corporation (MSTC) functioned as the sole selling agents
for SAIL and VSP auctioning their advance import licences;

(c) if so, the details thereof;

(d) whether his Ministry has mooted any proposal
whereby the MSTC would be divested of the functions of the
sole setting agents of SAIL and VSP;

(e) if so, the details thereof and the reasons there-
for; and

(f) the details of the alternative measures proposed
to make the system transparent and more profitable for SAIL
and VSP ?

THE MINISTER OF STEEL AND MINES (SHRI
NAVEEN PATNAIK) : (a) The value of advance import li-
cences of the Steel Authority of India Ltd. (SAIL) and
Visakhapatnam Steel Plant (VSP) for the last three years i.e.
1995-96 to 1997-98 was approximately Rs. 1980.43 crores.

(b) No. Sir.

(c) to (e) Do not arise in view of (b) above.

(f) SAIL and VSP are undertaking measures to
make the system of disposing the advance import licences
more transparent and profitable.

Coal Depot in DDA Colonies

3425. SHRI N.J. RATHWA : Will the Minister of URBAN
AFFAIRS AND EMPLOYMENT be pleased to state:

(a) the details of coal depot sites allotted by DDA in
different J.J. Colonies, Janta flat colonies, the colonies
under SFS, LIG and MIG, as on date, area-wise;

(b) the number of sites allotted on permanent basis,
lease basis and licence fee basis, scheme-wise;

(c) whether the allottees are paying dues including
licence fee etc. regularly;

(d) if not, the outstanding balance against each of
them, till date;

(e) the number of sites changed by DDA as per their
own plan an on request of the allottees so far;

(f) whether all the coal depots are functioning
according to their licence agreements;

(g) if so, the details thereof; and

(h) if not, the details of the show-cause notices is-
sued to licensee and action taken thereafter ?

THE MINISTER OF URBAN AFFAIRS AND EMPLOY-
MENT (SHRI RAM JETHMALANI) : (a) and (b) The details
of Coal Depot sites allotted by DDA are given below:-

- Coal Depot Plot No. G-J at Naraina to Shri K.C.
Sethi (Licence fee basis).
- Coal Depot Plot at Naraina WHS, Naraina resi-
dential Ph-II to Shri Pradeep Mohan (lease
basis).
- Coal Depot Plot No. 3 at Vivek Vihar to Shri
Ashok Ahluwalia (lease basis).
- Coal Depot at Yusuf Sarai to Shri Surender Nath,
Ex-captain (lease basis).
- Coal Depot plot at Naraina to M/s. Uppal Coal Co.
(licence fee basis).
- Coal Depot Plot at Naraina to M/s. Sherawat Coal
Co Naraina (Licence fee basis).
- Coal Depot at Hauz Khas to Shri Ramesh Chand
Sharma (lease basis).